

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 336/MP/2024**

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the PSA dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner, along with interest.

Petitioner : SEIL Energy India Limited

Respondents : APPCC and 3 others

Date of Hearing : **2.4.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, SEIL  
Shri Rudrajit, Advocate, AP Discoms  
Ms. Deepti Dash, Advocate, PTC

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, Andhra Discoms requested for an adjournment, on the ground of the main Counsel being occupied in a *part-heard* matter before Hon'ble Supreme Court. This request was not opposed by the learned counsel for the Petitioner, who, however, requested for an early date for the next hearing. Accordingly, based on the consent of the parties, hearing in this matter was adjourned.

2. While adjourning the hearing in the matter, the Commission directed the parties to file their respective versions of the methodology and calculations (in editable excel sheets, with formulae, along with explanatory text) for the following, on or before **22.4.2025**, after serving a copy to the other:

- (i) *Computation of fixed charges*
- (ii) *GCV calculations*
- (iii) *Plant availability*
- (iv) *Incentive claimed/disallowed*
- (v) *Interest on all outstanding payments payable to the Petitioner.*

3. The Petition will be listed for hearing on **28.4.2025**

**By order of the Commission**

**Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)**

